

Open Court.

Central Administrative Tribunal  
Allahabad Bench; Allahabad.

Original Application No.1295 of 2000.

Allahabad this the 28th day of May 2004.

Hon'ble Mr. A.K. Bhatnagar, J.M.  
Hon'ble Mr. S.C. Chaube, A.M.

N.N. Mishra aged about 54 years,  
son of Shri V.N. Mishra  
R/o House No.9 Telecom Colony,  
Hamirpur, presently employed as Senior  
Grade Telecom Office, Assistant in the Office  
of Telecom Division Engineer, Hamirpur/  
Door Sanchar Nigam, Ltd. Hamirpur.

.....Applicant.

(By Advocate: Sri V.B. Tewari/  
Sri N.P. Singh)

Versus.

1. Union of India through  
Chief General Manager, Telecom  
Uttar Pradesh, Eastern Circle Door  
Sanchar Nigam Ltd. Lucknow.
2. Telecom District Engineer,  
Aliganj Door Sanchar Nigam Ltd.  
Banda.
3. Director Telecom (S.A.)  
Saket Nagar Telephone Exchange Building  
Door Sanchar Nigam Ltd. Kanpur.

.....Respondents.

(By Advocate: Sri M.B. Singh)

O\_R\_D\_E\_R

(By Hon'ble Mr. A.K. Bhatnagar, J.M)

Relief claimed by the applicant is against the  
Department of Telecommunication which has recently been  
converted into a Corporation known as Bharat Sanchar Nigam  
Ltd. (in short B.S.N.L.). Since no notification has been  
issued in respect of newly formed B.S.N.L., the O.A. is  
not maintainable before this Tribunal.

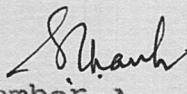
2. The legal position is well settled by Division  
Bench of Hon'ble Delhi High Court in Ram Gopal Verma Vs.  
Union of India and others reported in A.I.S.L.J. 3 (1) 352  
and Hon'ble Mumbai High Court in case of Bharat Sanchar

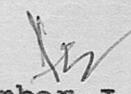
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Nigam Ltd. Vs. A.R. Patil reported in 2002 (3) A.T.J.-1.

3. The O.A. is accordingly dismissed as not maintainable. However, liberty is given to the applicant to approach the appropriate forum for redressal of his grievances.

No costs.

  
Member-A.

  
Member-J.

Manish/-